

Anuj
आशीष अग्रवाल
ASHISH AGGARWAL
अतिरिक्त जिला एवं सत्र न्यायाधीश-03
Addl. District & Sessions Judge-03
केन्द्रीय जिला - कमरा नं. 143
Central District, Room No. 143
प्रथम तल, तीस हजारी न्यायालय
First Floor, Tis Hazari Courts:
दिल्ली
Delhi

FIR No. : 77/19

PS : I.P Estate

State Vs. Mohd. Arif

U/s : 302/307/34 IPC & 25/54/59 Arms Act

22.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh Mohd. Illias, Ld. Counsel for applicant/accused.

Ld. Counsel for accused is seeking interim bail of accused/applicant for two months on the ground that his wife is ill and has been advised surgery.

The report from IO has been received, however, the same is vague as it is not clear from the report that whether the surgery of wife is essential in nature or not.

In these circumstances, SHO/IO shall file the fresh report interalia mentioning whether the surgery of wife of accused is essential or not after verifying from concerned hospital.

IO shall file further report whether there is any other adult family member in the family of the accused to take care of wife of accused or not.

Put up for report and further hearing on 26.06.2020.

ANUJ AGGARWAL
Additional Sessions Judge-03
Central District
(Anuj Agrawal)
ASJ-03/Central/THC
22.06.2020



Anuj
आशीष अग्रवाल
ASHISH AGRAWAL
अतिरिक्त जिला एवं सत्र न्यायाधीश-03
Addl. District & Sessions Judge-03
केन्द्रीय जिला - कमुरा नं. 143
Central District, Room No. 143
प्रथम तल, तीस हजारी न्यायालय
First Floor, Tis Hazari Courts,
नई दिल्ली
Delhi

FIR No. : 242/15
PS : Karol Bagh
State Vs. Amit Kumar @ Toni
U/s : 302/174A/34 IPC

22.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Jag Pravesh Sharma, Ld. Counsel for
applicant/accused.

Ld. Counsel for applicant/accused is seeking interim
bail on the ground that his case is covered vide minutes dated
18.05.2020 of High Powered Committee.

Report of IO as well as jail superintendent received.

As per the report of IO, however, there is no previous
involvement of accused.

As per the report of jail superintendent, the conduct of
accused is unsatisfactory and accused has been awarded punishment
for fighting with fellow inmates in jail.

Therefore, it is clear that accused does not fulfill the
criteria as laid down by high powered committee vide minutes
dated 18.05.2020. In these circumstances, I am not inclined to grant
interim bail to accused/applicant Amit Kumar. Hence, interim bail
application of **accused/applicant Amit Kumar is hereby dismissed.**

Copy of the order be sent to Ld. Counsel for
applicant/accused and another copy of order be sent to jail
superintendent for information.



Digitally signed by
ANUJ AGRAWAL
Additional Sessions Judge-03
Central District
(Anuj Agrawal)
ASJ-03/Central/THC
22.06.2020

आरोप आदेश
ASHISH AGGARWAL
अतिरिक्त जिला एवं सत्र न्यायाधीश-03
Addl. District & Sessions Judge-03
केन्द्रीय जिला - कक्षा नं. 103
Central District, Room No. 103
प्रथम मंज, तीस हजारी न्यायालय
First Floor, Tis Hazari Courts,
दिल्ली
Delhi

FIR No. : 215/14

PS : Lahori Gate

State Vs. Nitin Tokas

U/s : 395/397/307/412/506/353/136/34 IPC & 25/27 Arms Act

22.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Sunil Kumar, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused is seeking interim bail of the applicant/accused on the ground that the public witnesses examined in the instant case have not supported the prosecution version. It is further argued that co-accused has already been granted bail by the order of Sh. Deepak Dabas, Ld. ASJ vide order dated 29.05.2020. It is further stated that in view of current situation of pandemic, accused be granted interim bail.

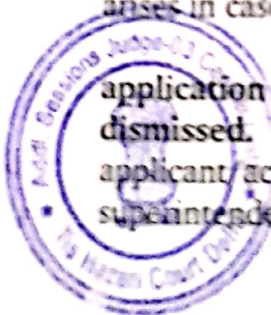
On the other hand, Ld. APP for the State has vehemently opposed the interim bail application of applicant/accused Nitin Tokas submitting that presence of accused at the spot has been verified from the CCTV Footage near the place of occurrence.

Heard. Considered.

The offence involved inter alia is under section 395 IPC which has not been covered under the guidelines laid down by High Powered Committee vide minutes dated 18.05.2020 for grant of interim bail. Further vide minutes dated 20.06.2020 of High Powered Committee, it has been clarified that the offences under section 395 IPC and 364A IPC were deliberately omitted while devising the criteria of bail.

Considering the facts and circumstances of the case and in view of the gravity of the offence, I am not inclined to grant interim bail to the accused. Needless to say no question of parity arises in case of interim bail.

With these observations, the interim bail application of applicant/accused Nitin Tokas is hereby dismissed. Copy of the order be sent to Ld. Counsel for applicant/accused and another copy of order be sent to jail superintendent for information.



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(Anuj Agrawal)

ASJ-03/Central/THC

22.06.2020

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अश्विनी अग्रवाल
ASHISH AGRAWAL
अतिरिक्त जिला एवं सत्र न्यायाधीश-03
Addl. District & Sessions Judge-03
केन्द्रीय जिला - कमरा नं. 143
Central District, Room No. 143
प्रथम सल, तीस हजारी न्यायालय
First Floor, Tis Hazari Courts,
दिल्ली
Delhi

FIR No. : 356/15
PS : Rajinder Nagar
State Vs. Pawan @ Paragi Lal
U/s : 302 IPC

22.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Michael Peter, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused submits that this is an application seeking rectification in the order dated 10.06.2020 passed by Sh. Naveen Kasyap, Ld. ASJ. As per counsel, it was joint bail application of accused Pawan and accused Lallu Ram, however, due to certain inadvertent error, the name of the applicant/accused Pawan could not be mentioned in the said order.

After hearing Ld. Counsel and after going through the said order, I am of the view that the rectification/clarification can only be made by the concerned court who has passed the order dated 10.06.2020. In these circumstances, let the present application be placed before the court of Sh. Naveen Kasyap, Ld. ASJ/THC for 23.06.2020.

Additional Sessions Judge-03
Central District

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(Anuj Agrawal)
ASJ-03/Central/THC
22.06.2020



ANUJ
-आशीष-आग्रवाल
ASHISH AGRAWAL
अतिरिक्त जिला एवं सत्र न्यायाधीश-03
Addl. District & Sessions Judge-03
केन्द्रीय जिला - कमरा नं. 143
Central District, Room No. 143
प्रथम तल, तीस हाजरी न्यायालय
First Floor, Tis Hazari Courts,
दिल्ली
Delhi

FIR No. : 44/18
PS : Hauz Qazi
State Vs. Akram Hussain
U/s : 302/506 IPC

22.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Ashish Laroia, Ld. Counsel for applicant/accused.

Report from concerned jail superintendent regarding
conduct of accused not received despite directions given vide order
dated 20.06.2020.

Same be called afresh for 25.06.2020.

Show cause notice shall also be also issued to
concerned jail superintendent for non-compliance of directions
given vide order dated 20.06.2020.



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Additional (Anuj Agrawal)
ASJ-03/Central/THC
Delhi
22.06.2020

ASHISH AGGARWAL
Addl. District & Sessions Judge
Central District, Room No. 143
First Floor, Tis Hazari Court,
Delhi

PIR No. : 383/13
PS : Burari

State Vs. Gautam Jain & ors (Mukesh Kr. Sharma)
U/s : 363/364A/302/468/471/120B IPC

22.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
None for applicant/accused.

Report and custody warrant of applicant/accused
received from concerned jail superintendent.

Ahlmad of this court has informed me that Ld.
Counsel for applicant/accused called him and has requested for an
adjournment for 30.06.2020 as he is not well.

At request, put up for arguments on 30.06.2020.



ANUJ AGGARWAL
Addl. Sessions Judge-03
Central District
(Anuj Agrawal)
ASJ-03/Central/THC
22.06.2020

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ANUJ AGGARWAL
Date: 2020.06.22
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ASHISH AGGARWAL
अतिरिक्त जिला एवं सत्र न्यायाधीश - 03
Addl District & Sessions Judge-03
केंद्रीय जिला - कमरा नं. 143
Central District Room No. 143
प्रथम तल, तीस हजारी न्यायालय
First Floor, Tis Hazari Courts,
दिल्ली
Delhi

FIR No. : 456/15
PS : Nabi Karim
State Vs. Mohd. Izrail
U/s : 302/120B/34 IPC

22.06.2020

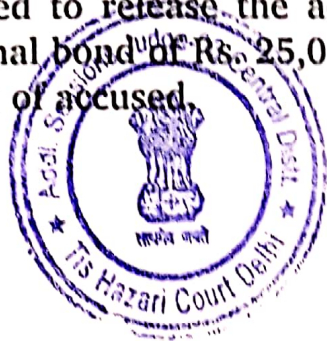
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Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Kanhaiya Singhal, Ld. Counsel for
accused/applicant

Report of IO has been received. As per same, the address of accused is Village Dhankoul, PS Bapatti, Distt. Sitamarhi, Bihar.

Ld. APP for the State submits that he has made inquiry from the concerned IO who has informed him that said address of accused has been verified as per the record of police station.

The surety bond of accused has already been verified. In these circumstances, concerned jail superintendent is directed to release the accused on furnishing of additional personal bond of Rs. 25,000/- mentioning the said address (of Bihar) of accused.



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Date: 2020.06.22
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Additional Sessions Judge-03
(Anuj Agrawal)
ASD-03/Central/THC
22.06.2020


अधीनस्थ न्यायाधीश
ASHISH AGGARWAL
अतिरिक्त जिला एवं सत्र न्यायाधीश-03
Addl District & Sessions Judge-03
केन्द्रीय जिला - कानून नं. 143
Central District, Room No. 143
प्रथम सत्र, तीस हजारी न्यायालय
First Floor, Tis Hazari Court,
दिल्ली
Delhi

FIR No. : 112/2019

PS : Wazirabad

State Vs. Karan Bhardwaj

U/s : 392/397/411 IPC

22.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Piyush Pahuja, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused is seeking extension of interim bail granted vide order dated 02.05.2020 and thereafter extended vide order dated 23.05.2020.

Heard. Considered.

In the facts and circumstances of the case and in view of the guidelines laid down by high powered committee vide minutes dated 20.06.2020, the interim bail of accused/applicant Karan Bhardwaj is extended for further period of 45 days on the same terms and conditions as laid down in order dated 02.05.2020. The application stands disposed off accordingly.

Copy of the order be given dastl to Ld. Counsel for accused/applicant and another copy of this order be sent to concerned jail superintendent for information.



Additional Sessions Judge-03
ANUJ AGRAWAL
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Date: 2020.06.22
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(Anuj Agrawal)
ASJ-03/Central/THC
22.06.2020

अश्विनी अग्रवाल
ASHISH AGGARWAL
अतिरिक्त जिला एवं सत्र न्यायाधीश-03
Addl District & Sessions Judge-03
दिल्ली जिला - कानून नं. 143
Central District, Room No. 143
प्रथम तल, नया दिल्ली न्यायालय
First Floor, Tis Hazari Courts,
दिल्ली
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FIR No. : 98/19
PS : Gulabi Bagh
State Vs. Samim
U/s : 364A/395/412/34 IPC

22.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Chirag Khurana, Ld. Counsel for
accused/applicant.

Ld. Counsel for accused/applicant submits that this is second bail application of accused seeking interim bail. It is stated that first interim bail application of accused/applicant was dismissed vide order dated 21.05.2020 passed by Ld. ASJ.

There is no change in the circumstances since passing of order dated 21.05.2020 except the continued custody of accused. Even otherwise, the offence involved is inter alia under section 364A IPC which is serious in nature and has not been included in the guidelines laid down by high powered committed vide minutes dated 18.05.2020.

In these circumstances, I am not inclined to grant interim bail to accused/applicant Samim. Hence, **interim bail application of accused/applicant Samim is hereby dismissed.**

Copy of the order be sent to Ld. Counsel for applicant/accused and another copy of order be sent to jail superintendent for information.



ANUJ
AGB Sessions Judge-03
Additional District Judge
Central District
(Anuj Agrawal)
ASJ-03/Central/THC
22.06.2020

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Date: 2020.06.22
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ASHISH AGGARWAL
अतिरिक्त जिला एवं सत्र न्यायाधीश-03
Addl. District & Sessions Judge-03
केंद्रीय जिला - कमरा नं. 143
Central District, Room No. 143
प्रथम सल, तीस हजारी न्यायालय
First Floor, Tis Hazari Court.

दिल्ली
Delhi

FIR No. : 532/14

PS : Subzi Mandi

State Vs. Yoginder @ Joginder @ Jogga

U/s : 302/307/01/34 IPC

22.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Yash Wahi, Ld. Counsel for accused/applicant.

Ld. Counsel for applicant/accused is seeking interim bail on the ground that his case is covered vide minutes dated 18.05.2020 of High Powered Committee.

Report of IO received. As per the report of IO, accused is in custody since 25.10.2014 and there is no previous involvement of accused in any other case.

However, report of jail superintendent is not received regarding the conduct of accused/applicant in jail.

Report be called from concerned jail superintendent regarding conduct of applicant/accused in jail and shall also file copy of his custody warrants by next date of hearing.

Put up on **26.06.2020.**



Addl. Sessions Judge-03
Central District
AGRAWAL
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Dr. ANUJ AGRAWAL
Date: 2020.06.22
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ASJ-03/Central/THC

22.06.2020